309	Statements	[26 NOV. 1992]	by	Minister	r 310
Busin	ic Ss	·····	· ·· · · ·	···· <b>·</b> -···	Time Allotted
Consi	ideration and passing of th				
-	The National Highways (A Lok Sabha	mendment) Bill, 1992,as pass	sed by	•	2 Hrs
(2)	The SAARC Convention	(Suppression of Terrorism)	Bill, 1992	. 2	2 Hrs. & 30 Mts
(3)	The Indian Contract (Ame	ndment) Bill, 1992 .		•	2 Hrs.
		s, Feeding Bottles and Infar Supply and Distribution) B			l Hr,
(5)	The Cine natography (An	endment) Bill, 1992 .	•••	•	2 Hrs.

The Committee recommended that the House should sit up to 6.00 PM daily from Thursday, the 26th November, 1992 for the transaction of Government Legislative and other Business.

# STATEMENT BY THE MINISTER The Indian Medical Council (Amendment) Ordinance, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR) : Madam, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Indian Medical Council (Amendment) Ordinance, 1992. [Placed in Library. *See* No. LT-2733/92].

#### The Indian Medical Council (Amendment) Bill, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR) : Madam, I beg to move for leave to introduce a Bill further to amend the Indian Medical Council Act, 1956.

*The question was put and the motion was adopted.* 

SHRI M. I.. FOTEDAR : Sir, I introduce the Bill.

## STATEMENT BY THE MINISTER

The Dentists (Amendment) Ordinance, 1992 THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR) : Madam, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had

necessitated immediate legislation by the Dentists (Amendment) Ordinance, 1992. [Placed in Library. *See* No. LT-2734/921.

#### THE DENTISTS (AMENDMENT) BILL, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR) : Madam, I beg to move for leave to introduce a Bill further to amend the Dentists Act, 1948.

The question was put and the motion was adopted.

SHRI M. L. FOTEDAR : Madam, I introduce the Bill.

# RE WITHDRAWAL OF NSG PROTEC-TION TO THE CHIEF MINISTER OF TAMIL NADU

SHRI DIPEN GHOSH (West Bengal) : What will happen if we don't grant leave ?

THE DEPUTY CHAIRMAN : I knew that you. would say "Aye". T am sure that you want a discussion on this... (*Interruptions*)

SHRI DIPEN GHOSH : But advise the Government not to take recourse to passing ordinances very often.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra) : You look at the ordinance aspect.

THE DEPUTY CHAIRMAN : It is about dentists. Don't you want more teeth ? For everything and at every time, we want more teeth.

SHRI YASHWANT SINHA (Bihar) : We are left with our dentures all these years... (*Interruptions*)

SHRI, G. SWAMINATHAN (Tamil Nadu): I am standing on a very important matter... (*Interruptions*)

SHRI MURLIDHAR CHANDRAKANT BHANDARE : I want to raise an important issue... (*Interruptions*)

SHRI G. SWAMINATHAN : Madam, it is a very serious matter. It is regarding the withdrawal of NSG protection...

THE DEPUTY CHAIRMAN : Mr. Swaminathan, the Chairman has very kindly permitted you to make a special mention appropriate time, I will call you for that... (*Interruptions*)

SHRI G. SWAMINATHAN : This is regarding the withdrawal of the NSG protection to the Chief Minister of Tamil Nadu by the Government of India.

THE DEPUTY CHAIRMAN : I know that this is regarding the withdrawal of the NSG protection. I will permit you... (*Interruptions*)

SHRI MURASOLI MARAN (Tamil Nadu) : You should allow us also. . . (*Interruptions*)

SHRI G. SWAMINATHAN : They are withdrawing the protection from there at a time when the LTTE. ..

THE DEPUTY CHAIRMAN : Special mention has been permitted.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. IACOB) : Madam, the NSG protection to the Tamil Nadu, Chief Minister has not been withdrawn. It is a wrong reporting. . . (Interruptions) What he is saying is about the withdrawal of the NSG protection to the Chief Minister. The Government of India has not withdrawn the NSG protection to the Tamil Nadu Chief Minister. I assured on the floor of the House earlier that the NSG protection would be given to her as long as it was required... (Interruptions)

SHRI MURASOLI MARAN : But you have been going on writing letters... (*Interruptions*)

### to Chief Minister of 312 Tamil Nadu

SHRI G. SWAMINATHAN : THE HOME MINISTRY is going on writing letters. . . . (*Interruptions*).

SHRI MURASOLI MARAN : The letter is very clear and the Minister is misleading the House... (*Interruptions*).

SHRI G. SWAMINATHAN : The Minister is misleading the House. .. (*Interruptions*).

SHRI V. RAJAN CHELLAPPA (Tamil Nadu) : It was withdrawn on 31-12-1991... (*Interruptions*)

THE DEPUTY CHAIRMAN : Will you please take your seat ? (*Interruptions*) Mr. Swaminathan, Will you please take your seat for a minute ? (*Interruptions*)

SHRI V. GOPALSAMY (Tamil Nadu): We are very much concerned about the security of the Chief Minister... (*Interruptions*).

SHRI G. SWAMINATHAN : And she is a lady...

THE DEPUTY CHAIRMAN : Mr. Swaminathan, will you please take your seat for a minute ? (*Interruptions*).

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, now that Mr. Gopalsamy is concerned you should be concerned.

THE DEPUTY CHAIRMAN : I think I am now concerned for my security... (*Interruptions*).

SHRI V. NARAYANASAMY (Pondicherry) : Mr. Swaminathan has raised a special mention... (*Interruptions*).

THE DEPUTY CHAIRMAN : Please take your seat...(*Interruptions*) Mr. Narayanasamy, just a minute. As the Minister of State for Home Affairs has assured on the floor of the House that there is no question of withdrawing the NSG protection given to the Chief Minister of Tamil Nadu... (*Interruptions*).

SHRI MURASOLI MARAN : It is a wrong information.

# उप समापतिः जाग जरा एक जिनट मेरी बात सून सीलप् । काथ बैठिए।

Please sit down. If there is an assurance from the Minister of State for Home that this news is wrong, I think the matter settles. .. (*Interruptions*).

SHRI MURASOLI MARAN : No. There is a fetter from the Joint Secretary . . . (*Interruptions*).

SHRI Sir. JAIPAL REDDY: Let the Home Minister make a statement regarding. ..

THE DEPUTY CHAIRMAN : When he makes a special mention and not now . . . (*Interruptions*).

SHRI SIKANDER BAKHT (Madhya Pradesh): The letter has been reproduced in the newspaper..... (Interruptions).

SHRI S. JAIPAL REDDY: You may kindly direct the Home Minister to make a statement thereon.

THE DEPUTY CHAIRMAN : When he makes toe special mention, at that time you make this point. Not now... (*Interruptions*).

SHRI SIKANDER BAKHT: He has been allowed to make a special mention and not the rest of the Members.

THE DEPUTY CHAIRMAN : I am not allowing now...... (Interruptions).

SHRI G. SWAMINATHAN ; They are going on writting letters. They have written so many letters... (*Interruptions*).

SHRI S. JAIPAL REDDY : Now that the Home Minister has intervened, in the matter and responded to the issue, he should be able to tell the House that he would make a detailed statement on the whole question... (*Interruptions*) There are many controversial aspects on this issue. (*Interruptions*).

SHRI S. MUTHU MANI (Tamil Nadu): NSG protection should not be withdrawn... (*Interruption*).

THE DEPUTY CHAIRMAN: please she your seat... (Interruptions).-

## to Chief Minister of 314 Tamil Nadu

I will permit the Special Mentions as permitted by the Chairman. At that point of time, you may raise whatever fears or enquiries you have. Now, please take your seat...(*Interruptions*)....

# वीनती सरला माहोश्वरी (पश्चिमी बंगाल) : मंडम,

# उपसंभावति : में आपको एसाउ करूंगी ।

Let me identify. Mr. Bhandaw... (Interruptions)..

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) : I want to know who leaked the letters to the *Indian Express*. Today, the *Indian Express* published the confidential letters of the Home Ministry and these were leaked to the Indian *Express*. . .(*Interruptions*).

THE DEPUTY CHAIRMAN : At the time of Special Mentions, I will permit you to mention-. .(*Interruptions*).. .Oder . ..(*Interruptions*) . ..Order in the House... (*Interruptions*)... Order...

# आप अपने स्थान पर रहकर कोखेंगी :

SHRI MURLIDHAR CHANBRAKANT BHANDARE: Madam, I rise to express the strong sentiments not only of myself, but of the entire House and all the citizens of our great nation against the Torrieelli Bill, 'also called the Cuban Democratic Act. The purpose of this measure is to strengthen the economic, commercial and financial blockade imposed by the U.S.A. against Cuba, since 3rd February, 1962 and the extraterritorial operations of that measure. what is worse, it obligates the third world countries, including India to the dictates of the US. Administration. It is heartenittg that a strongly worded Cuban Resolution was passed by the O. N. General Assembly, totally isolating the United States of Arneriea with 59 in favour and only 3 against while 71 abstained.

I congratulate the Government of India for supporting the Cuban Resolution. Many of the U.S. allies like Great Bntain, Germany, Japan, Australia have abstained. France and Canada supported repeal. The British, Ambassador, speaking on behalf of the entire European Community, denounced the U. S. embargo as a viols-

#### 315 Re. Withdrawal of NSG (RAJYA SABHA] Protection

[Shri Murlidhar Chandrakant Bhandare]

tion of general principles of International Law and sovereignty of independent nations. The near-unanimous feeling was that the measure infringes on the sovereignty and violates the rights of free trade and navigation of nations.

To go back to a proud page in our own history, a similar measures was resisted by Pandit Jawaharlalji and at that time the U.S.A. had to backtrack and the measure was dropped. It must be remembered that great changes, which have overtaken our planet leaving the winter of cold war behind and promising a spring-time of human rights and freedom, have come from the well-spring of change in the hearts of all the citizens of those countries and not out of deterrence of war or economic sanctions. Therefore it is wrong to call this as a unipolar world. According to me, what is emerging is truly a democratic, nonviolent world where the freedom of choice is. given to all the nations. May I end up by saying that if the rest of the world is changing, it is time that the U.S.A. also shall change and appreciate the democratic urges of other nations. The U.S.A. must desist from imposing its will on other nations and let every nation decide what is best for its people.

Thank you, Madam.

SHRI S, JAIPAL REDDY : Madam. I associate myself...

SHRI DIPEN GHOSH : The whole House is associated. . . (*Interruptions*)

SHRI S. JAIPAL REDDY : One by one Madam, I would like to associate myself completely with the sentiments and views so beautifully articulated by our colleague Mr. Bhandare. But I would like to tell Mr. Bhandare that the congratulations are not entirely well-deserved because the Government of India while voting for the Resolution, did not participate in the discussion on the Resolution. I want to know what prevented the Government from articulating its views in the course of the discussion there. . . (interruptions). . .

THE DEPUTY CHAIRMAN:All right. Let us not start a discussion on that now... (Interruptions)...

# to Chief Minister of 316 Tamil Nadu

SHRI SHANTI TYAGI (Uttar Prdaeshl : Madam, . . . (Interruptions). . .

THE DEPUTY CHAIRMAN : You want to support this ?

SHRI SHANTI TYAGI : Yes, I want to support it.

THE DEPUTY CHAIRMAN : Now, Mrs. Sarala Maheshwari.

श्रीमती सरला महिदेवरी : मेडेम, एक बहुत ही महत्वपूर्ण मसला है जिसकी ओर मैं आपका और इस सदन का ध्यान आकर्षित करना चाहती हूं । कल दिल्ली के बोट क्लब पर देश के कोगे-कोने से लाखों भजदूर एकत्रित हुए थे, गरीबों और मजदूरों को तबाह और बरबाद करमें वाली, उनकी रांजी-और रोटी छोनमें वाली सरकार की आर्थिक नीतियों के विरुद्ध ... (ब्यबधान)

उपसभापति : कल तो आपने बोलं दिया था इस पर ... (व्यवधान)

श्रीमती सरला माहोक्वरी : मैडम, यह दू-र्भाग्य की बात है कि सत्यम शिवम सुन्दरम के हीति वाक्य के तहत सचनाओं को प्रसा-रित करने वाले हमारे दूरदर्शन ने यह उचित नहीं समका कि उस विशाल रेखी, मजद्रों के इतिहास में जो एक एतिहासिक रौसी थी, उस रैली को दूरदर्शन पर दिसाया जाए ... (व्यवधान) सरकार ने मजदूर विराधी राख अस्तियार कर रखा है। उपसभाषति महो-दया, मैं यह जानना चाहती हूं कि हमार सचना और प्रसारण मंत्री बंगाल की रौली की, कलकत्ता में होने वाली रौसी को दारधर्यन के परदे पर दिखा सकतें हैं लेकिन दिल्ली के बोट क्लब पर होने वाली रौली को दिखाना उन्हें ने उचित नहीं समभग्र । मैं आयसे यह अपील करली हां कि आप सरकार से निवेदन कर और पुरा हाऊस उनसे निवेदन कर' कि सर-कार इस बात की सचना दे कि आस्टिर क्या कारण है कि दूरदर्शन के गिजीकरण के नार लगाने वाले हमारे सचना और प्रसारण मंत्री किस तरह सूचना पर अपनी इजारदारी के कायम रखना चाहते हैं ... (व्यवधान)

) भो मोहम्मद अ**पालल उर्फ मीन** 

(उल्तर प्रदर्श) दुरदर्शन को इन सोदी बनाकर रखा हुआ है ....

Ĉ,

SHRI S. JAIPAL REDDY : Madam, the Information Minister must apologize to the House. . . (*Interruptions*,) He must apologize to the House. . . (*Interruptions*)-•.

श्री मॉहम्मद अफबल उर्फ मॉम अफजल : दूरदर्शन ने पहले भी वें हरकत को थी जब जनता दल के बैंनर के तहत बम्बई के अंवर बहुत बड़ी साखों लोगों की रैली हॉर्ड, दूर-दर्शन ने उसको नहीं दिखाया और कलकत्ता के अंदर कांग्रेस (आई) की छोटी सी रौली को दिलाया .... (व्यवधान)

افضل فرف م افقل

THE DEPUTY CHAIRMAN : Please sit down. You have not taken my permission. ...(*Interruption!*). . . You have not been permitted. ... (*Interruptions*)... I have not permitted you. Please sit down.

...(*Interruptions*)..., I have permitted the lady Member only.

श्री मोहम्मद अफंबल उर्फ मीम इंफजल : जम्हुरियत को कत्ल करने का प्रयास किना आ रह है ... (ध्यवधान)

उपसभाषति : अर्ड्राष्ट्रम सारो, जिलनी आगको आवाज है मेरी कावाज ने सिल बहुमें रही ।

# to Chief Minister of 318 Tamil Nadu

1 have got a very sore throat. Please have mercy on me and please sit down.

SHRI SURESH KALMADI (Maharashtra Madam, this news item was the headline news item on the Doordaishan yesterday. . . (*Interruptions*) . . .It was the headline news item. . . (*Interuppiions*)

SHRI CHATURANAN MISHRA (Bihar) : Why were the pictures not shown? . . .(*Interruptions*). . . Whywere the visuals not shown? This is discriatiori. . . (*interruptions*).

SHRI V. NARAYANASAMY ; The first item was this news only. . .(*Interiup-tions*). .

SHRI CHATURANAN MISHRA : But why were the visuals not shown ? Thai is what I want to know. . .(*Interruptions*). . . This is not the way to run the Doordarshan impartially. It is anti working class and discriminatory.

.. ! Interruptions)

SHRI DIPEN GHOSH : Kum, Manila Banerjee's rally held at Calcutta was shown on the Delhi TV, not only on the--Nalional Network, but also in the iocal news. . .(*Interruptions*)...

SHRI SURI/SH KALMADI : In Manila Banerjee's rally, ten lakh people were there... (*Interruptions*... Manilla's rally had ten lakh people against the CPM's rally of two lakhs, so, they had to show it. . . (*Interruptions*)

THE DLPUTY CHAIRMAN : Just a minute. Please sit down. (*Interruption'-*) Afzal Sahib, please sit down. 1 say, please sit down. If you feel that showing one rally was not right, then two wrongs will not become one right. So, the matter is being raised in the House, (*interruptions*) Just a minute. You don't allow me to speak ? Please sit down. The Government will take note of the matter, and the Minister would be told by the Ministers present in the House. Now, you please sit down.

<sup>† []</sup> Transliteration in Arabic Script.

SHRI SUKOMAL SEN (West Bengal) : Doordarshan made a specious plea....

THE DEPUTY CHAIRMAN : Whatever it is, it will be taken up by the Ministers here with the Minister concerned. (*Interruptions*).

# आप बैठ जाइए । चतुरानन जीः संलिये । ... (व्ययधान)

SHRI SUKOMAL SEN : I told the DG that as far as the rally is concerned, it is a rally by different trade union people sind that lakhs of people came there. (*Interruptions*) 1 asked him how the Calcutta rally was shown on Doordarshan. He said, "No, no. Calcutta film was! edited but this could not be edited." I told him, "the work-to-rule is being observed more in Calcutta than in Delhi. When Calcutta could produce the film, why not Delhi ?" He said, "all right, I will enquire." I told him, "you see, Mr. Krishnan, you are making a political discrimination between the Congress and other parties." (*Interruptions*)

THE DEPUTY CHAIRMAN : Please do not mention the names of the people. (*Interruptions*) I must remind you, Mr. Sukomal Sen. This is a convention of the House. Do not mention what discussion you had with Doordarshan DG. (*Interruptions*)

SHRI DIPEN GHOSH : They are underlining the necessity to made TV an autonomous body. The Prasar Bharati Bill was passed by the Parliament. (*Interruptions*)

THE DEPUTY CHAIRMAN : Please sit down.

SHRI PRAMOD MAHAJAN: (Maharashtra) : I fully support Mr. Dipen Ghosh to make Doordarshan autonomous. It will save the time of the Parliament. And whether it is reported or not will be the concern of the autonomous Doordarshan. To report "X" rally or "Y" rally will be their concern and we will be much relieved. . . (Interruptions)

# to Chief Ministers' f 320. Tamil Nadu

THE DEPUTY CHAIRMAN : Please sit down. Yesterday you all made so much of pleadges that you were going to go by the rules, Please sit down.

श्री चतुरानन मिश्व : उपसॅमापीत महो-दया, पहले मुझे यह कहना है कि यह जो टी. वी. वाली बात आई है अगर उस ५र मंत्री महोदय ने कल भी सदन में जवाब नहीं दिया कि क्यों एसा भेदभाव किया गया है तो हम लोग फिर प्रोटरेट करेंगे, यह बात में सरकार के ध्यान में सा दूं...

जहां तक आगने मुफे दूसरी बात अहने की इजाजत दी है, मँ ...

श्री एन. के. पी. साल्वे (महाराष्ट्र): गँडम, मैं भी इसी पर ...

उपसभाषति : साल्वे जी दूरदर्शन आले मामले पर बोलना चाहते ह<sup>4</sup>, इसलिए पहले यह बाल हो जाने दोजिए, फिर आफ अपनी दूसरी बात कहिएमा । ... (व्यवधान)

,

SHRI N. K. P. SALVE : Madam, it is (rue-... (Interruptions)

THE DEPUTY CHAIRMAN : Order, please.

SHRI N.K.P, SALVE: Madam, it is true that a rally of the dimension which was held in Delhi, not only the headlines but the visuals of it should have been shown. At the same time, when the are asking that the visuals here should have been shown, I do not see the rationale or the logic behind their objecting to what Mamta Banerjee did in Calcutta (Interruptions)

SHRI DIPEN GHOSH : Mr. Salve, we are not objecting. .. (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Dipen Ghosh, please sit down. This is not the way, (*Interruptions*) This is not proper. I am not permitting. Mr. Salve is a Senior Member of this House. He never interrupted you. why are you interrupting him ? Let him speak.

SHRI N.K.P. SALVE : Madam, that is a watershed in the poLtics of West Bengal. And it must be understood. It has to be understood and appreciated that Doordarshan is expected to act impartially and as the very rightly eulogised Kumari Mamta Banerjee for embarking on a historical mission, they should have also shown visuals. .. (Interruptions).

SHRI KAMAL MORARKA (Rajasthan): Everybody in that party is embarking on a historic mission. Kumari Mamta Banerjee also and Sudhakarrao Naik also.. . (Inter-ruptions).

THE DEPUTY CHAIRMAN : Mamta Banerjee is a Member of the other House. Don't mention about her in this House.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: I have a point of order on Doordarshan. .. (*Interruptions*).

SHRI VISHVJIT P. SINGH (Maharashtra) : My heart-felt condolences to my friends of the Left Front.

THE DEPUTY CHAIRMAN : What point of order, Mr. Afzal ? There is no discussion on which you can raise a point of order or disorder.

श्वी चतुरानन मिश्रा: उपसभापति महो-दया, कल सुप्रीम कोर्ट ने जो एक बादोश दिया है वह इतना महत्वपूर्ण है कि मैं उस बारे सदन का ध्यान आकर्षित करना चाहता हूं। मैं आर्डर से कोट करता हुं:

'We indicated to Mr. Venugopal that the matter was indeed sensitive and it was not a question of simple construction of : structure on the land, but the demclition of constitutional institutions in the countr-when the State, for whatever reason, was not able to uphold and enforce the orders of the highest court', the court added.

मेरा यह कहना है कि....(व्ययधान)... आपको क्ला कहना है इसमें....(व्ययधान)...

उपसभागतिः महुद्धिया, ... (शावधान)... जरा सुनियो। मानरीय बी.जे.पी. के संदरन-गण संविधन्त की शपथ लेकर यहां पर आये हाँ। म<sup>4</sup> लीडर आफ दि अपोजीशन से अमुरोध करूंगा कि आप भी शपथ ग्रहण करके आये हुए ह<sup>6</sup> और

# to Chief Minister of 322 Tamil Nadu

अगर सुप्रीम कोर्ट कहता है कि यह धूटे हैं डिमॉलिशन आफ कांस्टीट्यूशनल इस्टीट्यूशंस केलिए , तो उनको क्या कहना है, मैं यह जानना चाहनाा ?

दूसरा में लापसे यह कहना चाहुंगा कि उस आर्डर में उन्होंने कहा है कि उनके वकील, जो उत्तर शदेश सरकार के हैं, उन्होंने कहा है कि :

'Venugopal expressed that he was not in a position to say more than that given a week's time, the State would negotiate with the religious groups and persuade them not to follow a collision course, and persuade them to take a rational and sensible view of the situation.

I want to know whether the BJP Members are also taking a rational and sensible view of the situation or not. That is why I have raised this question. It is a threat to our Constitution and, therefore, this House must beware, and I specifically request the Leader of the Opposition in this regard to react.

SHRI V. NARAYANASAMY : Madam, I gave my name to the Chairman. I want to speak on the same subject.

SHRI PRAMOD MAHAJAN : Madam, can a matter lying before the court, be brought under discussion in this House ? I want to know under which rule we can discuss something which is going on in a court. There are arguments from both sides; there are observations from the judges, and the case ist pending.

SHRI CHATURANAN MISHRA : 1 have not referred to the case. ... (Interruptions)

THE DEPUTY CHAIRMAN : In his own wisdom, the Chairman has only allowed whatever has appeared in the newspapers to be raised. Nothing is being referred to by him.

SHRI SURESH KALMADI: This is what the indge has said ... (*Interruptions*)

THE DEPUTY CHAIRMAN : If it can appear in the newspapers, I think the Hoise also can take note of it. There-lore, to his wisdom, the Chairman has permitted it.

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT) : He wants a reply from me. My reply is ... (Interruptions). If the court has addressed this question to somebody, they will reply to the court. There is no point in putting this question here. (Interruptions) You are asking me. I cannot reply here on the basis of what the court has told some party. They will take it up. (Interruptions) I am not bound to answer this question.

SHRI V. NARAYANASAMY : Madam, when the negotiations were going on, on the Ayodhya issue, between the All-India Babri Masjid Action Committee and the VHP leaders, the VHP unilaterally declared that they would be starting the *kar seva* on December 6. (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Why are you shouting ? You are BIP people.

SHRI V. NARAYANASAMY : The VHP predominantly consists of BJP leaders and BJP MPs are in that committee. The Chief Minister of U.P. has said that he would protect the mosque. But in a different tone,...

SHRI PRAMOD MAHAJAN : He has said 'disputed structure'. Don't distort what the Chief Minister is saying. He never said that he would protect the mosque. There is no mosque to protect.

SHRI V. NARAYANASAMY : When your turn comes, you can raise your voice. Madam, in a different tone,'.. (*Interruptions*) the Chief Minister has said that the policy of his party was *to* raise the *mandir* on the disputed site. We find that the State Government is speaking in different tones. The Chief Minister is showing double face. The State Government has told the court that they had been giving grave and anxious consideration to the situation arising from the call given for resuaaption of *kar seva* on the acquired land.. The State Government has also said

### to Chief Minister of 324 Tamil Nadu

that the duty of preventing the violation of its orders lies on it and is its responsibility.

In spite of all these things, in spite of what the State Government has said, in spite of this assurance, the VHP, the Baj-rang Dal and the RSS are trying to send their volunteers, advancing the date of *kar seva*, anticipating that the Supreme Court would give an order aga.nst them. Apart from this, they also know that the Central Government would act immediately.

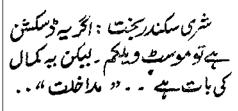
Therefore, I would like to know the stand of the BJP. Are they going to respect the court order, or, are they going to violate the court orders ?. .. (*Interruptions*) Kindly bear with me. This is a sensitive issue. The BJP is trying to politicise the religious sentiments of the people of this country. (*Interruptions*) I have a right to raise my voice here. I have a right to convey the feelings of the people of this country. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, will you please be brief? I have got Special Mentions. I have to call other people. (*Interruptions*)

SHRI PRAMOD MAHAJAN : Madam, I would like to know what exactly is the nature of the permission given by the Chairman to Mr. Narayanasamy. Has the Chairman given permission to Mr. Narayanasamy to ask a few questions to the BJP leaders in the House, or, to raise some matter ? What is it ?

THE DEPUTY CHAIRMAN : Mr. Sikander Bakht, a question has been asked. I have to answer it. A question was raised by the hon. Member as to what kind of

श्री सिकस्पर बस्त : अगर यह डिस्करान है तो मोस्ट वेलकम । लोकन यह कमाल की डात हे (यावधान)



†[] Transliteration in Arabic Script.

permittion the Chairman gave. The Chair-man did not have a text of What Mr. Narayanasamy was going to speak. He wanted to raise an issue from a newspaper report about the Ayodhya matter. Now in that respect the Chairman is not responsible nor am I. I do not know what he is going to speak, but if he is speaking anything which is unparliamentary, improper or derogatory to anybody, it will be my inherent duty to protect the right of the Member. So, Mr. Narayanasamy, while you are speaking, I would request you to keep restraint and not to say anything which is derogatory to any Member in this House.

SHRI V. NARAYANASAMY : I have not used even a single word which is unparliamentary or derogatory to any political party or to any political leader.

AN HON. MEMBER : VHP is not an unparliamentary word.

THE DEPUTY CHAIRMAN : Yes, Mr. Narayanasamy, I have already requested you to be brief.

SHRI V. NARAYANASAMY : The country has already seen how, when the Kar Seva was started and the V.P. Singh Government was there, in Gujarat, Maha-rashtra, Madhya Pradesh, Rajasthan, in all these places communal tension flared up and thousands of people were killed.

SHRI PRAMOD MAHAIAN : It is totally wrong,

SHRI V. NARAYANASAMY : It is the BJP which said that the U.P. Government was killing thousands of Kar Sevaks. It is your own version.

SHRI PRAMOD MAHAJAN : You are talking of Gujarat, Maharashtra, which were the Congress-ruled States. Can you give the number ? It is easy to say thousand but difficult to give the number. It is easy to generalise.

SHRI V. NARAYANASAMY : On both sides people were killed, that is my version.

### to Chief Minister of 326 Tamil Nadu

Thengare, *I* request the hon. Members, especially the BJP leaders, to inform the House whether they are going to respect the court order. They should inform the people of this country. This country is secular. The mosque is to be protected and Ram Mandir is also to be built without destroying the sentiments of the people of this country belonging to whichever community or religion.

THE DEPUTY CHAIRMAN : Now I will go to the special mentions.

श्री सिकन्बर अस्त : सबर साहिबा, म गाली यह कहना चाहता हूं कि वहां जो कड़ भी कहा जाए उसका कोई रैंशनेल होना चाहिए । गयनेंमेन्ट आफ इण्डिया कड़ कोशिश कर रही हैं, प्राइम मिनिस्टर कोशिश कर रहे हैं। रोमला कोर्ट में चल रहा है। कोर्ट ने कड़ उत्तर प्रदेश गवर्नमेन्ट को कहा है और यहां अगर कोई मेम्बर साहिबान यह समझसे है कि ये वराहों रास्त हमसे यह सवाल कर्र कि जो सवाल कोर्ट ने किसी गवर्नमेन्ट से किया है, उसका जवाब यहां दै? बात क्या हो ग्रा न्य ? I refuse to respond to the questions put to

me.

मामला कुछ और आगें नाइजेशन्स के दरम्यान है - उनके दरम्यान रहना चाहिए । वे खवाब देगे : जिस किसी को जो एक्शन लेना होगा, लेंगे : मगर यहां से सवाल ? अखवार आज का पढ़ रहे हैं, जिक कर रहे हैं एक सदी पहले का ? कोइ एक त्क होनी चाहिए किसी बात में, और इस किस्म के मेश्वन्स की इजाजत देने के लिए मालूम करना चाहिए कि क्या कहा जाना है : निहायत बेत्की बाते हैं, क्षमा चाहता हो मैं आपसे ।

**نیتاورودھی دل " شرکاسکز** صدر۔ صاحبہ ۔ میں خالی بیہ کم

<sup>†</sup>[] Transliteration in Arabic Script.

(RAJYA SABHA)

to Chief Minster of 328 Tamil Nadu

THE DEPUTY CHAIRMAN: Now that matter is over. Shri Bhandare.

श्री राग नरेंच यावय (उत्तर प्रदेश) : ... (व्यवधान) ... खिलाफ आचरण करने का अधिकार है । मुल्प का प्रश्न यह है ।

इस संविधान का ये उल्लंघन करने जा रह ह<sup>4</sup>...(श्वयधान)

श्री मोहम्मद अफवल उर्फ मीग अफवल : मेरा पाइन्ट आफ आर्डर ह<sup>4</sup> ... (श्ववधान)

بواتن «مداخلت»

उपसभाषीत : कोई डिस्काशन हाउस में नहीं है जिस पर पाइंट आफ आर्डर हो... (ध्ययधान)

THE DEPUTY CHAIRMAN : I am not allowing. That matter is over. (*Interruptions*). That matter is over.

I refuse to respond to the questions put to me.

ور آرگنائزیتن سے ن *سیے درمیان رہی*ا

<sup>†</sup>[] Transliteration in Arabic Script.

श्री मोहम्मद अफजरल उर्फ सीन अफजरल : यह बात बड़ी हद तक सही है.... (व्यवधान)

THE DEPUTY CHAIRMAN : That matter is over. I am not permitting. There is no discussion. (.Interruptions). Mr. Afzal, you cannot have a point of order on a discussion like this. He wanted to refer to a kind of mention which was not even allowed as a special mention, but allowed to be raised in the so-called Zero Hour and I am not going to permit anything. (Interruptions). Nothing is going on record. I am not starting any new conventions in the House, please.

धो मोहम्मद अफ़बल उर्फ मोन अफ़डल :\* उथसभापति : भंडारे जी, आए बोलिए स्पेशल मॉशन पर ।

Mr. Afzal, no cross talk. Yes, Mr. Bhandare.

\*Not recorded.

Afzal Saheb, no cross-talk, please, Mr. Bhandare is raising something very serious, I hope.

Special

श्री मोहम्मद अफजल उर्फ मीम अफवल :\*

अर्थी विषम् कान्त ज्ञास्त्री (उत्तर प्रदेश) : महादेया, ... (व्यवधान)

उपसभापति : आपने स्पेशल में झन नहीं दिथा, आपने कुछ रिटन में नहीं दिया। मुझे क्या मालूम आप क्या बोलने दाले हैं। उन्होंने लिख कर दिया, तो उस पर इतना हगामा हुआ। आप बिना लिखे कुछ बोलेंगे तो ... (व्यवधान)

You write it down and send it to me. I will look into it. Let's go in an organized way. .. (*Interruptions*)..

भी प्रमोद महाणने : इनका दचा हु'जा स्पेशल में शन है ।

उपसभाषीत : नहीं, आज का उनक। नया है।

SHRI JOHN F. FERNANDES (Goa) : Special Mentions... (*.Interruptions*)..

SHRI VIREN J. SHAH (Maharashtra) : Are there two Special Mentions of Mr. Bhandara ?

SHRI MURLIDHAR CHANDRAKANT BHANDARE : No... (Interruptions)

THE DEPUTY CHAIRMAN : Now, don't go into arguments.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : My Special Mention cannot be made on any other day—and you will realize it.

THE DEPUTY CHAIRMAN: It is about the Constitution Day. He wants to mention about it. Any objection ?

SOME HON. MEMBERS: No.

\*Not recorded

# Mentions

# **Special Mention**

### Need to work for the spirit and Ideals of the Constitution and rededicate thereto on the occassion of the Constitution day.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra) : Madam, 26th November is a day for all of us to remember because it was on this day in the year 1949 that we, the people of India, adopted, enacted and gave unto ourselves the Constitution which is universally acclaimed as probably the best and the finest in the world. We celebrate the Independence Day, we celebrate the Republic Day. Let us also celebrate this day as the Constitution Day.

The vision of the Founding Fathers of our Constitution was very large. They conceived the Constitution and, as has been placed on record by Dr. Rajendra Prasad— I quote :

"The Assembly's aim was to end poverty and squalor, to abolish distinction and exploitation, and to ensure decent conditions of living." It is no use my repeating that. With over 300 million people living under the poverty line, we are well below and we are very far distant from the goals and the vision which are set by the Constitution.

But the Constitution has given us something equally fundamental. It has given us a democratic society, it has given us an open and free society deeply rooted in the rule of law.

The rule of law is ensured by our adherence to the Constitution. All rights-civil, political, religious, economic, social and cultural-are guaranteed and protected under the Constitution. The Constitution also prescribes the limits of their enjoyment and, therefore, it is with a hope that not only we achieve the goals of our Constitution but also we have to rededi-cate ourselves because every one of us, before assuming our seats in this House, has taken an oath of allegiance to the Constitution. So we rededicate ourselves to the very should basic thing of the Constitution, that is, the rule of law.

No society can survive without the rule of law. Therefore, those who are thinking